

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 30/Chd/Pb/2017

In the matter of:

F.M. Hammerle Textiles Ltd. ... Applicant/Corporate-Debtor

Present: Mr. Harsh Garg, Advocate for the Financial Creditor.

The matter has been put up on receipt of the progress report from the Resolution Professional. Mr. Harsh Garg, Advocate representing the Financial Creditor State Bank of India submits that B.D.O. is an entity and Mr. Rajeev Goel, Resolution Professional is a member of that Agency. It is further submitted that fee of the Resolution Professional has been approved by the Financial Creditor when he was proposed as the Resolution Professional to replace the Interim Resolution Professional. Therefore, the matter with regard to the note put up by the office stands disposed of.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 16, 2017

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